

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.70827 of 2016

(Arising out of Order-in-Appeal No.HPU/EXCUS/000APPL-I/546/2015-16 dated 02.03.2016 passed by Commissioner (Appeals-I) Central Excise, Meerut)

**M/s Mahindra & Mahindra Ltd.,
(Farm Equipment Sector)**

.....Appellant

(Village & P.O. Lalpur, Kichha Road,
Rudrapur Distt. U.S. Nagar U.P.)

VERSUS

Commissioner of Customs, Central Excise &

Service Tax, Meerut-I

....Respondent

(Shaheed Park, Delhi Road, Meerut-250001 U.P.)

APPEARANCE:

Shri Atul Gupta, Advocate for the Appellant

Shri Sandeep Pandey, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.- 70154/2024

DATE OF HEARING : 01 April, 2024

DATE OF DECISION : 01 April, 2024

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**